

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-NINTH REPORT

(Fourth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-ninth Report.

2. The Committee met on the 17th March, 1970, for—

I. Re-consideration of the classification of the following Bills:—

- (1) The Conferment of Decorations on Persons (Abolition) Bill, 1969 by Shri J. B. Kripalani.
- (2) The Constitution (Amendment) Bill, 1967 (*Amendment of article 164*) by Shri P. K. Deo.

II. Classification and allocation of time for discussion of the Bills (*vide Appendix*).

III. Examination of the following Constitution (Amendment) Bills under Rule 294 (1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1970 (*Substitution of article 16, amendment of article 320 and omission of article 335*) by Shri Madhu Limaye.
- (2) The Constitution (Amendment) Bill, 1970 (*Amendment of articles 120, 210, 343, etc.*) by Shri Murasoli Maran.
- (3) The Constitution (Amendment) Bill, 1970 (*Amendment of articles 120, 210 and Part XVII*) by Shri Murasoli Maran.
- (4) The Constitution (Amendment) Bill, 1970 (*Amendment of article 217*) by Shri Om Prakash Tyagi.

Reconsideration of the classification of Bills

3. The Committee considered the requests of Sarvashri J. B. Kripalani and P. K. Deo to reconsider their earlier decisions (*vide Forty-ninth and Fifteenth Reports*) regarding the classification of the following Bills:—

- (1) The Conferment of Decorations on Persons (Abolition) Bill, 1969 by Shri J. B. Kripalani.
- (2) The Constitution (Amendment) Bill, 1967 (*Amendment of article 164*) by Shri P. K. Deo.

Both the members attended the sitting and pressed for their Bills being put in category 'A'. The Committee did not see any justification in altering the original categorisation of Shri Kripalani's Bill. The Committee recommended that the Constitution (Amendment) Bill, 1967 (*Amendment of article 164*) by Shri P. K. Deo might be placed in category 'A'.

Classification and allocation of time to Bills

4. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Shri Chand Goyal attended the sitting.

5. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and allotted time for each of these Bills as shown in column 5 of Appendix.

Examination of the Constitution (Amendment) Bills

6. The Members concerned had been invited to present before the Committee their views on their Bills. None of them attended the sitting.

7. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1970 (*Substitution of article 16, amendment of article 320 and omission of article 335*) by Shri Madhu Limaye.

The Bill sought to substitute article 16 and amend article 320 of the Constitution in order to provide for reservation of 60 per cent. of Government appointments for backward class of citizens as defined in the Bill.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1970 (*Amendment of articles 120, 210, 343, etc.*) by Shri Murasoli Maran.

The Bill sought to amend articles 120, 210, 343, etc. of the Constitution with a view to provide that the English language shall also be the official language of the Union in addition to Hindi and shall continue to be used for all the official purposes of the Union.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1970 (*Amendment of articles 120, 210 and Part XVII*) by Shri Murasoli Maran.

The Bill sought to amend articles 120, 210 and Part XVII of the Constitution with a view to make "Tamil" as an official language of the Union in addition to Hindi and to provide for setting up of a Commission by the President for examining *inter alia* whether any of the other languages mentioned in the Eighth Schedule to the Constitution might be declared official language of the Union.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1970 (*Amendment of article 217*) by Shri Om Prakash Tyagi.

The Bill sought to amend article 217 of the Constitution in order to provide that no person shall be appointed as a Judge of the same High Court of which he has been or is an advocate at the time of appointment.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

8. The Committee recommended that—

- (i) the classification of the Constitution (Amendment) Bill, 1967 (*Amendment of article 164*) by Shri P. K. Deo be changed from category 'B' to 'A';
- (ii) the classification and allocation of time to Bills by the Committee as shown in Appendix be agreed to by the House; and
- (iii) Sarvashri Madhu Limaye, Murasoli Maran and Om Prakash Tyagi be permitted to move for leave to introduce their Constitution (Amendment) Bills.

New Delhi:

March 17, 1970.

Phalgun 26, 1891 (Saka).

G. G. SWELL,

Chairman,

Committee on Private Members' Bills
and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee
1	2	3	4	5
1	The Banking Laws (Amendment) Bill, 1969 by Shri Bhagaban Das.	105 of 1969	B	1½ hours
2	The Constitution (Amendment) Bill, 1970 (Insertion of new article 165A) by Shri Shiva Chandra Jha.	19 of 1970	B	1½ hours
3	The Constitution (Amendment) Bill, 1970 (Amendment of article 233) by Shri Shiva Chandra Jha.	20 of 1970	B	1½ hours
4	The Free Legal Aid Bill, 1970 by Shri Madhu Limaye.	22 of 1970	B	1½ hours
5	The Delhi Administration (Amendment) Bill, 1970 (Amendment of sections 3, 22, etc.) by Shri Shri Chand Goyal.	5 of 1970	B	1½ hours
6	The Constitution (Amendment) Bill, 1970 (Amendment of Articles 85 and 174) by Shri Shri Chand Goyal	2 of 1970	B	1 hour
7	The Bombay Atomic Authority Bill, 1970 by Shri George Fernandes.	1 of 1970	B	1½ hours